

High Court of Jammu and Kashmir at Srinagar

No: 378

Order

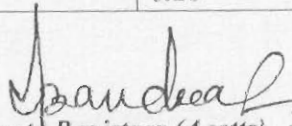
Dated: 02/7/2016

Sanction is hereby accorded to the additional allotment of funds in favour of the following Subordinate Courts under Major Head 2014-Adm. Of Justice, Sub Head 0488 D&S Judges, and 2071-P&ORB (Defined Pension Scheme) under various object heads to the extent amount shown against each for the current financial year 2016-17.

Rs. In lacs

S.No	Name of the court	O.E.	2071-P&ORB (NPS)
1.	Pr. D&S Judge, Kupwara.	0.54 (For Daily Wagers)	---
2.	Addl. D&S Judge, Handwara.	----	0.40
3.	C.J.M. Samba.	----	0.20
4.	Addl. Mob. Mag. Samba.	----	0.20


By Order


Deputy Registrar (Accts) 2/7

No: 1411-67/Ac Dated: 02-7-2016

Copy to the:-

1. Pr. D&S Judge, Kupwara.
2. Addl. D&S Judge, Handwara
3. C.J.M. Samba
2. Addl. Mob. Mag. Samba.
- For inf. and w/a
- 5-7 Try Officer, Kupwara/Handwara/Samba
8. Order book.

91c nic for up-Posting the
Same on HC website



Deputy Registrar (Accts) 2/7